

Manipuri, Konkini and Nepali with a view to promote these languages. The Official Languages Wing of the Legislative Department has a different role as detailed at (a) above.

#### Plan for Free Legal Aid

716. DR. CHINTA MOHAN : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have any positive plans for free legal aid to the needy as reported in Times of India dated 10th July, 1986 under the caption "Litigation cells for poor in offing;"

(b) if so, details thereof; and

(c) whether the earning capacity clause for entitlement is proposed to be raised to Rs. 2000/- p.m. ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) and (b). Government of India have constituted a High-Powered Committee for Implementing Legal A Schemes (CILAS) which is operating certain schemes for extending Free Legal Aid to the poor. One of the programmes adopted by the Committee is to provide Legal Aid in Court Cases at Supreme Court, High Court, District and Taluka level. Under this Scheme every citizen whose income does not exceed Rs. 6000/- per annum from all sources is entitled to free legal aid. This limitation as to the income is not applicable in case of persons belonging to SC/ST, Women and Children. The CILAS is at present actively engaged in the formulation of a draft Bill on Legal Aid.

(c) There is no such proposal.

#### Increase in use of Fructose

717. SHRI BALLASAHEB VIKHE PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the use of Fructose has been increasing every year;

(b) if so, the total yearly consumption thereof, State-wise, during the last three years;

(c) the ways and sources by which the required quantity of Fructose is made available in the market and the expenditure incurred thereon every year;

(d) whether any proposal is under the consideration of Government to manufacture fructose in the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). No data on these is maintained centrally.

(d) and (e). Government have already issued 4 Letters of Intent with a total capacity of 68,000 tonnes for manufacture of High Fructose Syrup. In addition a capacity of 26,000 tonnes has also been approved by way of DGTD registrations. The item has been delicensed since March, 1985 and registrations under delicensed scheme are also being allowed.

(f) Does not arise.

12.00 hrs.

#### RESIGNATION BY MEMBER

[English]

MR. SPEAKER : I have to inform the House that I have received a letter from Shri S. B. Chavan, an elected member from Landed Constituency of Maharashtra, resigning his seat in Lok Sabha. I have accepted his resignation with effect from 21st July 1986.

(Interruptions)

MR. SPEAKER : Mr. Saifuddin Chowdhary, are you on a point of order ?